

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) Diary No(s). 32118/2024

SUBHASH CHANDRAN K R

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. V Chidambaresh, Sr. Adv.  
Mr. Subhash Chandran Kr, Adv.  
Mr. Dileep Poolokkott, Adv.  
Mr. Biju P Raman, AOR  
Ms. Krishna LR, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Even though, we find there is urgency in the matter,  
we are not inclined to entertain this petition filed under  
Article 32 of the Constitution.

It would be open for the petitioner to forthwith  
approach the jurisdictional High Court i.e. the High Court  
of Karnataka at Bangalore and make a request before the  
Hon'ble Chief Justice for immediate listing of the matter.

Upon such a request being made, we expect that the  
Hon'ble Chief Justice would take an appropriate decision.

The Writ Petition is dismissed with the aforesaid observations.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)  
COURT MASTER (NSH)